

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2447  
ANSWERED ON FRIDAY, THE 11<sup>TH</sup> MARCH, 2016  
[PHALGUNA 21, 1937 (SAKA)]**

**PENDING CASES OF FRAUD WITH RoCs**

**QUESTION**

**2447. SHRI LAXMAN GILUWA:  
SHRI RAM TAHsAL CHOUDHARY:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) whether many cases of frauds are lying pending since long in the Office of Registrar of Companies (RoCs) and Regional Director to be sent to Serious Fraud Investigation Office;**
- (b) if so, the reasons therefor and the number of cases pending at present zone and region-wise;**
- (c) the reaction of the Government in this regard; and**
- (d) the corrective measures adopted by the Government in this regard?**

**ANSWER**

**THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)**

**(a) to (d) No, Madam. Cases involving serious fraud are sent to SFIO without any undue delay. The number of cases sent to SFIO and the prosecutions filed in the last three years:**

<b>Year</b>	<b>Number of cases sent to SFIO</b>	<b>Prosecutions filed</b>
<b>2013-14</b>	<b>83</b>	<b>89</b>
<b>2014-15</b>	<b>70</b>	<b>61</b>
<b>2015-16</b>	<b>42</b>	<b>44</b>